

Cir No. IRDAI/ACT/CIR/SLM/119/07/2019

Date: 25th July, 2019

To

CEOs/CMDs of all Non-Life Insurance Companies

and Registered Indian Reinsurers including Foreign Reinsurance Branch Offices.

Sub: Solvency Margin for Crop Insurance business.

This circular is issued in accordance with the power vested under section 14(2)(e) of the IRDA Act, 1999 read with section 34(1) of the Insurance Act, 1938.

Reference is drawn to the Circular No. IRDA/ACT/CIR/SLM/066/03/2017 dated 28th March, 2017.

The provisions of Para – 6.1, Para – 6.2, Para – 6.3 and Para – 6.3.1 shall remain effective for one more financial year, that is, for the period from 1st April, 2019 up to 31st March, 2020 and the situation will be reviewed accordingly.

This circular shall come into force with effect from 1st April, 2019.

Member (A